



The Assam District Land Tribunal Act, 2025

Act No. 54 of 2025

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অসম বাজপত্র
সত্যমেব জয়তে

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্রাপ্ত কৰ্ত্তৃত্বৰ দ্বাৰা প্রকাশিত

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No. 812 Dispur, Wednesday, 24th December, 2025, 3rd Pausa, 1947 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 24th December, 2025

No. LGL. 55/2025/4.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 23rd December, 2025 is hereby published for general information.

ASSAM ACT NO. LIV OF 2025

(Received the assent of the Hon'ble Governor of Assam on 23rd December, 2025)

THE ASSAM DISTRICT LAND TRIBUNAL ACT, 2025

AN ACT

to provide for the establishment and constitution of District Land Tribunals, for adjudication of matters relating to alienation of land in tribal belts and blocks.

Preamble

Whereas, it is expedient to establish independent District Land Tribunals for enforcing land rights in tribal belts and blocks and preventing unauthorized alienation and encroachment and to give effect to the recommendations of the Committee on Clause 6 of the Assam Accord, 1985 and connected therewith or incidental thereto.

Assam
Regulation
1 of 1886

It is hereby enacted in the Seventy-sixth Year of the Republic of India as follows:-

Chapter-I

Preliminary

**Short title,
extent and
commencement**

1. (1) This Act may be called the Assam District Land Tribunal Act, 2025.
- (2) It shall extend to the whole of the State of Assam in protected areas for one or more districts notified under Chapter X of the Assam Land and Revenue Regulation, 1886 except for the Sixth Scheduled areas.
- (3) It shall come into force on the date of its notification in the Official Gazette.

Assam
Regulation
1 of 1886

Definitions

2. In this Act, unless the context otherwise requires:-
 - (a) "Member" means a member of the Tribunal;
 - (b) "Person" means an individual, a family, joint family, trustee, company, body corporate, partnership firm, society or an association of individuals whether incorporated or not;
 - (c) "prescribed" means prescribed by rules made under this Act;
 - (d) "Regulation" means the Assam Land and Revenue Regulation, 1886;
 - (e) "Rules" means the rules made under this Act;
 - (f) "State Government" means the Government of Assam;

Assam
Regulation
1 of 1886

- (g) "Tribal Belts and Blocks" means such areas notified under Chapter X of the Assam Land and Revenue Regulation, 1886;
- (h) "Tribunal" means the District Land Tribunal constituted under this Act;
- (i) "Unauthorized Occupant" means any person or organization or a company or a body corporate in occupation, of lands in tribal belts and blocks, without the sanction or authority of the Government or such other authority duly authorised on its behalf;
- (j) "Year" means the Financial Year.

Chapter-II

CONSTITUTION, COMPOSITION AND TENURE OF MEMBERS OF THE TRIBUNAL

Constitution of District Land Tribunals	3. The State Government shall, by notification in the Official Gazette, constitute a District Land Tribunal for one or more districts for adjudication of disputes and enforcement of land rights under this Act.
Composition of the Tribunal	4. The Tribunal shall consist of the following Members, namely:- <ul style="list-style-type: none">(1) The Member of the Tribunal, shall be a retired District or Additional District Judge, not exceeding 63 years on the 1st January of the year in which the appointment is made.(2) The Member Secretary for the Tribunal shall be the Revenue officer nominated by the Government, not below the rank of Assistant Commissioner.
Tenure and conditions of Service	5. (1) The Member of the Tribunal shall hold office for such term as may be specified in the notification, ordinarily not exceeding five years or upto the age of 65 years whichever is earlier. (2) The Member shall be entitled to such honorarium, allowances and facilities as may be prescribed by the Government from time to time.

Chapter-III

Jurisdiction, Powers and Procedure for filing complaints

Jurisdiction	<p>6. The Tribunal shall have the power and jurisdiction to entertain appeals and petitions and revise decisions in revenue cases arising under the provisions of the enactments specified in the Regulation and shall also have such power and jurisdiction as may be conferred on it by any other law for the time being in force by the Government from time to time.</p>
Powers of the Tribunal	<p>7. The Tribunal shall have powers to:-</p> <ul style="list-style-type: none"> (a) summon and enforce attendance of witnesses; (b) require production, inspection, scrutiny and verification of documents; (c) issue interim and final orders; (d) pass such orders, as the Tribunal deems fit and proper and as may be expedient and consistent with the provisions of this Act and extant regulations.
Procedure for filing appeal revision and complaints.	<p>8. (a) Any aggrieved person or persons may file an appeal or revision or complaint before the Tribunal in such procedure, as may be notified by the Government.</p> <p>(b) The Tribunal shall endeavor to dispose of all complaints within ninety days.</p>
Nature of Proceedings	<p>9. (1) Proceedings before the Tribunal shall be deemed to be quasi-judicial proceedings and revenue cases of judicial nature.</p> <p>(2) The Tribunal shall have the powers of a civil court under the Code of Civil Procedure, 1908, for the purposes of inquiry, enforcement and adjudication.</p>

Act No. 5
of 1908

Chapter-IV

Appeals, Execution and Costs

Appeals	<p>10. (1) An appeal shall lie under this Act:</p> <ul style="list-style-type: none"> (a) to the District Land Tribunal, from any original order passed by any officer including the District Commissioner, and (b) to the Gauhati High Court from any original or appellate order passed by the District Land Tribunal.
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(2) Except in regard to orders relating to periodically settled land, an order passed on appeal under clause (a) of sub-section (1) above shall be final.

Costs 11. In any proceeding, the District Land Tribunal may award such costs as it thinks fit and determine, by whom such costs are to be paid and where there are several persons liable, the amount to be paid by each such person. Any cost awarded by the District Land Tribunal shall be recoverable as if it were an arrear of land revenue.

Chapter V

Miscellaneous

Protection of action taken in good faith 12. No suit or legal proceeding shall lie against the Tribunal or its Member or officer for acts done in good faith under this Act.

Power to make rules 13. (1) The State Government may, by notification in the Official Gazette, make rules consistent with the provisions of this Act, for carrying out the purposes of this Act save in regard to the matters specified in section 14.

(2) All rules under this section shall be laid for not less than fourteen days before the Assam Legislative Assembly as soon as possible after they are made and shall be subject to such modifications as the Legislative Assembly may make during the session in which they are so laid or the session immediately following.

Review of the orders of the Tribunal 14. The Tribunal may, either on its own motion or on the application of any party interested, within 30 days, review its own decision or order in any case and pass in reference thereto such order or orders as it thinks fit:

Provided that no such application made by any party shall be entertained unless the Tribunal is satisfied that there has been a discovery of a new and an important matter or evidence which after the exercise of due diligence was not within the knowledge of such party, or could not be produced by him, at the time when its decision was made, or there has been some mistake or error apparent on the face of the record, or for any other sufficient reason:

Provided further, that no such order shall be varied or revised unless notice has been given to the parties interested to appear and an opportunity has been given to be heard in support of such order within 30 days.

Removal of difficulties	15. If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order published in the Official Gazette, make such provisions not inconsistent with this Act and extant regulation as appear to be necessary for the removal of the difficulty.	Assam Regulation 1 of 1886
Repeal and Savings	16. (1) Section 169 of the Assam Land and Revenue Regulation, 1886 is hereby repealed. (2) Notwithstanding such repeal;	Assam Regulation 1 of 1886

(a) any rule made, any order issued, any notification published, any proceeding commenced, any action taken, or anything whatsoever done under the section repealed, shall continue and be deemed to have continued and have effect as if made, issued, published, commenced, taken or done under the provisions of this Act;

(b) any action taken, order made or other acts and things done by any officiating or purporting to act under the Acts repealed shall be valid and shall be deemed always to have been valid and shall not be called in question in any court on the ground of incompetency of the Officer to act under the Act repealed.

GEETANJALI DAS SAIKIA,
Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.